

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 786/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES: Krystal Integrated Services Pvt. Ltd.
V/s
City Fresh Retail Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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32	Pragati Samra	Adv for	Pragati
33		Plaintiff	

ORDER

C.P. No. 786/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. On perusal of the record it is noticed that this is Transfer Petition from the Hon'ble High Court, therefore, as per Notification No. GSR-732(E) dated 30.06.2017, the Petitioner was required to submit the requisite Form on or before 15.07.2017, which has not been done by the Petitioner.
3. However, liberty is already given vide 1st Proviso of this Notification by which the Petitioner can file Fresh Petition.
4. Hence the Petitioner to explain why this Petition not be considered as "Abated" in view of the aforesaid Notification. To be answered on or before **11.01.2018**.
5. Matter is adjourned to **11.01.2018**.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

12.12.2017

aah

Sd/-

M.K. SHRAWAT
Member (Judicial)